

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1223
ANSWERED ON:05.03.2013
UNEMPLOYED HANDICAPPED YOUTHS
Mahato Shri Narahari; Tirkey Shri Manohar

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of unemployed handicapped youths in the country, as on date, State/UT-wise;
- (b) the details of the Government schemes in operation for making the unemployed handicapped youths self reliant;
- (c) the number of unemployed handicapped youths benefited during each of the last three years and the current year, State-wise;
- (d) whether the Government has taken cognizance of the alleged discrimination in providing employment to the disabled/ physically challenged persons in both the public and the private sectors; and
- (e) if so, the details thereof and the action taken to check such discrimination?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) As per Census 2001, 60,54,299 non-workers were enumerated among the disabled in the age-group 15-59 years. State/UT-wise number of non-workers is at Annexure-I.

(b) Section 33 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) (PwD) Act, 1995 envisages three percent reservation for persons with disability in identified posts in Government establishments.

Under the Scheme of Incentives to the Private Sector for Employment of Physically Challenged Persons, the Government of India provides the employer's contribution for Employees Provident Fund (EPF) and Employees State Insurance (ESI) for 3 years, for persons with disabilities employed in the private sector on or after 01.04.2008, with a monthly salary upto Rs.25, 000.

The National Handicapped Finance and Development Corporation (NHFDC) provide concessional credit to Persons with Disabilities (PwDs) for setting up income generating activities for self-employment.

The Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) guarantees employment to rural household adults including differently abled persons. Under National Rural Livelihood Mission (NRLM), a provision of 3 % of the total beneficiaries has been made for differently abled category.

Indira Gandhi National Disability Pension Scheme (IGNDPS) which is one of the schemes of National Social Assistance Programme (NSAP) provides pension to BPL persons with severe or multiple disabilities between the age group of 18 to 59 years @ of Rs. 300 p.m. per beneficiary. Under Deendayal Disabled Rehabilitation Scheme (DDRS), financial assistance is provided through Non Governmental Organizations (NGOs) for various projects for providing education, vocational training and rehabilitation of persons with disabilities.

(c) The information is not centrally maintained by this Ministry.

(d) and (e) Section 33 of the PwD Act, 1995 provides for reservation of not less than 3% in government establishments for persons with disabilities of which 1% each shall be reserved for persons suffering from (i) blindness or low vision; (ii) hearing impairment and (iii) loco motor disability or cerebral palsy. Accordingly, reservations are made in various Government Establishments including Public Sector Undertakings.

The Scheme of Incentives to the Private Sector for Employment of Physically Challenged Persons is monitored by a High Level Monitoring Committee. The Apex Chambers of Industries are being associated in the meetings of the Committee.